



Central Administrative Tribunal Principal Bench, New Delhi

R.A. No.10/2020 in O.A. No.4406/2013
M.A. No.3737/2019

This the 6th day of January 2020

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Ms. Aradhana Johri, Member (A)**

1. Govt. of NCTD through
The Commissioner of Police
Police Headquarters, IP Estate
MSO Building, New Delhi
2. The Deputy Commissioner of Police
Security (HQ) through
The Commissioner of Police
Police Headquarters, IP Estate
MSO Building, New Delhi
3. The Deputy Commissioner of Police (Establishment)
The Commissioner of Police
Police Headquarters, IP Estate
MSO Building, New Delhi
4. The Deputy Commissioner of Police
Traffic (SR) through
The Commissioner of Police
Police Headquarters, IP Estate
MSO Building, New Delhi

..Review Applicants

Versus

HC Manohar Lal s/o late Shri Brij Lal
r/o B-307, Prem Nagar, Nangloi, Delhi

..Respondent

O R D E R (in circulation)

Justice L. Narasimha Reddy:

M.A. No.3737/2019

This Application is filed for condonation of delay of 88 days in filing R.A. No.10/2020. Having regards to the facts and circumstances, M.A. is allowed and the delay is condoned.

R.A. No.10/2020



This R.A. is filed with a prayer to review the order dated 22.05.2019 in O.A. No.4406/2013. The O.A. was allowed and it was held that the applicant was entitled to be extended the benefit of 2nd MACP from 01.08.2008. The only aspect, on which the review is sought, is that the MACP is admissible from 01.09.2008 and not from 01.08.2008. Once the Scheme itself is operative from 01.08.2008, the date mentioned in the order needs to be modified.

2. We accordingly allow the R.A., only to the extent of substituting the date 01.08.2008 with **01.09.2008**.

(Aradhana Johri)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

/sunil/